

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH**

(IB)-54(PB)/2018

IN THE MATTER OF:

Alchemist Asset Reconstruction co. Ltd. APPLICANT / PETITIONER
And
Jaipur Metals & Electricals Ltd. RESPONDENT

SECTION:

Under Section 7 of Insolvency & Bankruptcy Code

Order delivered on 17.01.2018

Coram:

CHIEF JUSTICE (RETD.) M. M. KUMAR
Hon'ble President

S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner(s) Mr. Abhirup Das Gupta & Ms. Swati Sharma, Advs

For the Respondent(s) Mr. Neeraj Chaudhry, Advocate

ORDER

Notice of the application.

Mr. Neeraj Chaudhary, learned counsel for the respondent accepts notice. He seeks and is granted ten days' time to file reply with a copy in advance to the learned counsel for the applicant.

Rejoinder, if any, be filed within five days thereafter with a copy in advance to the learned counsel for the respondent.

List for further consideration on 01.02.2018.

Sd/-

(M. M. KUMAR)
PRESIDENT

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)